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SHRI SWARAN SINGH: We have got enough of ammunition and there is no question of any bar on our manusacturing anything. We are free to manufacture anything that we like. The premise of this question is absolutely incorrect and there is nothing for me to reply......([nterruption]).

#### 13.12 hars.

### PAPERS LAID ON THE TABLE

Annual Report of University Grrnts Commission for 1967-68 and Uttar Pradesh Universities (Amendment) Act, 1969

THE DEPUTY MINISTER IN THE MINISTRY OF **EDUCATION** AND YOUTH SERVICES (SHRIMATI JAHA-NARA JAIPAL SINGH): Sir, on behalf of Dr. V. K. R. V. Rao, I beg to lay on the Table --

- (1) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1967-08 under section 18 of the University Grants Commission Act, 1956. [Place in Library See No. LT-329/691
- (2) A copy of the Uttar Pradesh Universities (Amendment) Ast, 1969 (Hindi and English versions) (President's Act No. 7 of 1968) published in Gazette of India dated the 13th January, 1969 under sub-section (3) of section 3 of the Uttar Predesh State Legislature (Delegation of Powers) Act, 1968. [Placed in Library See No. LT-330/69]

SHRI HEM BARUA (Maugaldhn): Sir. what happened to the chappal- throwing incident against the Bihar..... (Interruption)

# Notifications unde All India Services Act

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Sir. I beg

- (1) to re-lay on the Table-
  - (a) A copy each of the following Notifications under sub-section (2) of

- section 3 of the All India Services Act. 1951 :--
- (i) The Indian Police Service (Pay) Second Amendment Rules, 1968, published Notification No. G.S.R. 2026 in Gazette of India dated the 23rd November, 1968. [Placed in Library See No. LT-2557/68]
- The Indian Administrative Service (ii) (Pay) Fourth Amendment Rules. 1968 published in Notification No. GSR 2027 in Gazette of India dated the 23rd November, 1968. [Placed in Library See No. 2558/68]
- (iii) The Indian Forest Service (Released **Emergency Commissioned and Short** Commissioned (Appointment by Competitive Examination) Amendment Regulations, 1968, published in Notification No. G. S. R. 2031 in Gazette of India dated the 23rd November. 1968. [Placed In Library See No. LT-2558/68.]
- (iv) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1968, published in Notification No. G. S. R. 2070 in Gazette of India dated the 30th November. 1968. [Placed in Library, See No. LT-2676/68.]
- (v) The Indian Police Services (Pay) Third Amenment Rules, 1968, published in Notification No. G. S. R. 2071 in Gazette of India dated the 30th November, 1968, [Placed in Library See No. LT-2676/68]
- The All India Services (Provident (vi) Fund Second Amendment Rules. published in Notification No. G. S. R. 2135 in Gazette of India dated the 7th December, 1968.
- (vii) The Indian Civil Service Provident Fund (Second Amendment) Rules, 1968, published in Notification No. G. S. R. 2136 in Gazette of Indiad dated the 7th December. 1968.
- (viii) The Indian Civil Service (Non European Members Provident Fund (Second Amendment) Rules, 1968, published in Notification No. G. S.

2137 in Gazette of India dated the 7th December, 1968.

- (ix) The Secretary of States' Services (Central Provident Fund) Second Amendment Rules, 1968, published in Notification No. G. S. R. 2138 in Gazette of India dated the 7th December, 1968.
  - [Placed in Library See No. LT-2676/68]
  - (b) A copy of the Citizenship (Amendment) Rules, 1968, published in Notification No. G. S. R. 2029 (English version) and G. S. R. 2030 (Hindi version) in Gazette of India dated the 23rd November, 1968, under sub-section (4) of section 18 of the Citizenship Act, 1955. [Placed in Library See No. LT-2558 | 68.]
  - (2) to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—
  - (i) The Second Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G. S. R. 437 in Gazette of India dated the 22nd February, 1969.
  - (ii) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1969, published in Notification No. G. S. R. 457 in Gazette of India deted the 1st March, 1969.
- (iii) The Fisrt Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G. S. R. 458 in Gezette of India dated the 1st March, 1969, [vlaced in Library Sec. No. LT-331/69]

## **ESTIMATES COMMITTEE**

#### Sixty Ninth Report

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, beg to present the Sixty-ninth Report of the Estimates Committee on the Ministry of Education—National Archieves of India.

13.15 hrs.

## **BUSINESS OF THE HOUSE**

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH):

With your permission, sir, I rise to announce that Government Business during the week commencing from monday, the 17th March, 1969, will consist of:—

- Consideration of any item of Government Business carried over from today's Order paper;
- (2) Discussion and voting on:

  Supplementary Demands for Grants
  (Railways) for 1968-69.

Demands for Excess Grants (General) for 1966-67, Supplementary Demands for Grants (General) for 1968-69.

- (3) Discussion on the Resolution to be moved by Shri Shri Chand Goyal seeking disapproval of the Customs (Amendment) Ordinance, 1969 and consideration and passing of the Customs (Amendment) Bill, 1969.
- (4) Consideration and passing of the Delhi Motor Vohicles Taxation (Amendment) Bill, 1969.
- (5) Discussion on the Resolution to be moved by Shri Shri Chand Goyal seeking disapproval of the payment of Bonus (Amendment) Ordinance, 1969 and consideration and passing of the payment of Bonus (Amendment) Bill, 1969, as passed by Rajya Sabha.
- (6) Discussion on the Resolution to be moved by Shri Shri Chand Goyal seeking disapproval of the Public Wakfs (Extension of Limitation) Amendment Ordinance, 1968 and consideration and passing of the Public Wakfs (Extension of Limitation) Amendment Bill, 1969, as passed by Rajya Sabha.
- (7) Discussion on the Resolution to be moved by Shri Shri Chand Goyal seeking disappraval of the Limitation (Amendment) Ordinance, 1968 and consideration and passing of the Limitation (Amendment) Bill, 1969, as passed by Rajya Sabha.